

(b) The loss of revenue due to above shut down works out to Rs. 21.03 lakhs.

(c) Does not arise since the shut down of the units and consequential total supply failure in the station was due to the low frequency caused by the grid disturbance which was beyond the control of NLC.

### **Urban Land Ceiling Act**

5533. DR. Y.S. RAJASEKHARREDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the states which have demanded in the Urban Land Ceiling Act, 1976;

(b) the purpose for which such demand has been made; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). All the State Governments where the Act is being implemented, have requested to amend the Urban Land Ceiling Act to make it more effective and workable. On the basis of the suggestions received from the State Governments, this Ministry formulated appropriate proposals for making amendments in the Act. These proposals were discussed in the Chief Ministers' Conference held in New Delhi on 7.3.92, and are being modified as per the views expressed by various State Govts.

[*Translation*]

### **Indian Engineering Services, 1991**

5534. SHRI BRAHMANAND MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the interview letters were not issued in time to the candidates who have qualified the written Examination of Indian Engineering Services 1991;

(b) whether the U.P.S.C. propose to conduct interview again for those candidates who did not get interview letters in time or got it after the expiry of the interview date;

(c) the action likely to be taken against the administrative officers who are responsible for it; and

(d) the reasons for not publishing the roll numbers and date of the interview in the newspapers prior to the start of the interview?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Union Public Services Commission has been sending letters intimating the date (s) of personality test to the candidates qualifying in the written part of the Indian Engineering Services Examination, 1991, by Registered A.D. post well in advance. So far no candidate has intimated late receipt of call letters for the personality test to the Commission. However, if any such case comes to the notice of the Commission, it would take steps to accommodate the request of such candidates for interview at a subsequent date.

(c) In view of the position stated above, the question of taking action against any officer does not arise.

(d) It is not possible to do so due to administrative reasons.

### **Drinking Water Scheme**

5535. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the date on which the approval was accorded to the Veetalpur Drinking Water scheme for providing drinking water to Ajmer (Rajasthan);

(b) the total estimated cost of this scheme;

(c) the time by which this scheme is proposed to be completed and the present position in regard thereto;

(d) whether the Government propose to complete this scheme before the scheduled time; and

(e) if not, the reaction of the Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) The scheme was accorded technical approval in August 1987. A component of the reorganisation of distribution system, etc. for Ajmer town was approved in August 1991.

(b) The estimated cost of the water supply augmentation scheme for Ajmer town, including Beawar, Kishanganj, Nasirabad, Kekri and Sarwar is Rs. 64.37 crores. The cost of the reorganisation of distribution system, etc. is estimated at Rs. 7.754 crores.

(c) to (e) As per available information, the water supply augmentation scheme was to be completed by 1989-90 and the component for reorganisation of distribution system etc. by 1993-94. Since water supply is a State subject, it is for the State Government to take suitable measures for completion of the scheme by the scheduled time.

[English]

**Pension-cum-Insurance for Agricultural labour**

5536. DR. A.K. PATEL:

DR. LAXMINARAYAN PANDEYA:

Will the PRIME MINISTER be pleased to state:

(a) whether a pension-cum-insurance scheme for agricultural labour has been introduced in Andhra Pradesh;

(b) if so, the details of the scheme; and

(c) the steps taken in this regard for the welfare of agriculture labour in other States also?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). Information is being collected and will be laid on the Table of the House.

**Restructuring of Small Scale Industry**

5537. SHRI AJOY MUKHOPADHYAY: Will the PRIME MINISTER be pleased to state:

(a) the details of the measures being proposed by the government to restructure the small scale industrial units:

(b) the time by which such measures are likely to be implemented; and

(c) the types of units likely to be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) The New Industrial Policy for Small Scale Sector already announced on 6.8.91 envisages to import more vitality and growth impetus to this sector by providing various facilities and support assistance. There is no specific proposal for restructuring of SSI Units.